

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. CP/54(MB)2024

IN THE MATTER OF

Mr. Vikram Makar

VS

ORIENTAL RUBBER INDUSTRIES PRIVATE LIMITED

Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Sr. Adv. Vivek Kohli (PH)

For the Respondent No. 2, 3 & 5:

Sr. Adv. Gaurav Joshi (PH)

ORDER

Notice of Motion. Mr. Gaurav Joshi accepts notice on behalf of the Respondent Nos. 2, 3 and 5 and prays for three weeks' time to file the reply. Allowed as prayed for. Let the reply be filed on or before 20.06.2024 by serving an advance copy to the Counsel opposite and in case the Counsel for the Petitioner intends to file the rejoinder, let the same be filed within 10 days thereafter by serving an advance copy to the Counsel opposite.

The Respondent No. 2 is present in person and undertakes that during the interregnum the *status quo* with respect to the shareholding of the Petitioner shall be maintained. Adjourned to **03.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)